

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**AHMEDABAD**  
**DIVISION BENCH**  
**COURT - I**

ITEM No.216 - CP 85 of 2019  
With  
ITEM No.217 – IA 45 of 2019  
ITEM No.218 – IA 561 of 2019  
ITEM No.219 – IA 114 of 2020  
ITEM No.220 – IA 838 of 2020

**Proceedings under Section 241-242 & 246 of Co.Act, 2013**

**IN THE MATTER OF:**

Harshavardhan Singh & Anr  
V/s  
Manpasand Beverages Ltd & Ors

.....Applicant

.....Respondent

**Order delivered on 25/01/2024**

**Coram:**

**Mr. Shammi Khan, Hon'ble Member(J)**  
**Mr. Sameer Kakar, Hon'ble Member(T)**

**PRESENT:**

For the Applicant :None  
For the Respondent :Ms. Hirva Dave, Ld. Adv. a. w. Mr. Jaimin Dave, Ld. Adv.

**ORDER**

The Respondent/Manpasand Beverages Ltd & Ors. is in CIRP and the order of CIRP has been stayed by the Hon'ble NCLAT in the matter and the next date is 05.02.2024.

In view the above, these matters are deferred and will now be listed on 29.02.2024.

-Sd-

**SAMEER KAKAR**  
**MEMBER (TECHNICAL)**

Swetambary

-Sd-

**SHAMMI KHAN**  
**MEMBER (JUDICIAL)**